

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT - IV

ITEM No. 105

IA.3183/ND/2020, (IB)/1267(ND)2019

IN THE MATTER OF:

M/s Dhanya Corporation

... Applicant/Petitioner

Vs

M/s Sudhir Power Projects Ltd.

... Respondent

Order under Section 9 of IBC.

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant : Mr. Shreenath S, Adv.
For the IRP : Mr. Sanjay Agarwal, CA
Mr. Vinod Chaurasia, Adv.
For the Respondent : Mr. Nakul Jain, Adv.

Order delivered on 01.09.2020

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National Company Law Tribunal
New Delhi

ORDER

IA-3183/ND/2020 is an application filed by Operational Creditor seeking to withdraw the insolvency application IB-1267/ND/2019 and terminate the CIRP initiated by IRP on 28.07.2019. IRP alongwith counsel present. IRP states that CIRP cost and his fees are paid and nothing is payable. The application is attached with the settlement agreement duly executed between the parties on 05.08.2020. Considering the submissions and documents filed on record, the application is allowed. The applicant has sought liberty to revive the insolvency application in case the settlement agreement executed is defaulted.



We allow the application with liberty to the applicant to revive the same in case the settlement is breached. IB/1267/ND/2019 stands withdrawn and disposed of in terms of above order. CIRP stands terminated and Mr. Sanjay Aggarwal is discharged as IRP of Corporate Debtor. Mr. Sanjay Aggarwal further states that no assets or documents of the Corporate Debtor were received.

- Sd -

**SUMITA PURKAYASTHA
MEMBER (T)**

- Sd -


**DR. DEEPTI MUKESH
MEMBER (J)**

Md Saddam- 01.09.2020



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